
(2021) 06 KL CK 0323
In the High Court Of Kerala
Case No : Writ Petition (C) No. 5560 Of 2021

Shiney Zachariah

APPELLANT

Vs

Kerala State Co-Operative Employees Pension Board

RESPONDENT

Date of Decision : 22-06-2021

Acts Referred:

Citation : (2021) 06 KL CK 0323

Hon'ble Judges : P.V.Kunhikrishnan, J

Bench : Single Bench

Advocate : A.Jayasankar, Manu Govind, Ashwin Sethumadhavan, M.Sasindran, P.M.Kurian

Final Decision : Disposed Of

Judgement

P.V.Kunhikrishnan, J

Petitioner is a retired employee of 3rd respondent Service Co-operative Bank. The writ petition is filed with following prayers:

i. issue a writ in the nature of mandamus or any other appropriate writ, direction or order directing the 1st respondent to disburse pensionary benefits as applicable to

the petitioner herein;

ii. issue a writ in the nature of mandamus or any other appropriate writ, direction or order directing the 1st respondent to disburse the arrears of pension as applicable

to the petitioner herein, within a time frame to be fixed by this Honourable Court;

2. The counsel for the petitioner submitted that the 2nd respondent, as per Ext.P1, declined the request of the petitioner to enroll

her in the Co-operative Self Financing Pension Scheme. Ext.P1 was challenged

before this Court which result in Ext.P2 judgment whereby this Court directed the petitioner to prefer an appeal before the Government. The appeal was preferred and as per Ext.P3 Government Order Ext.P1 was quashed and the Government declared that the petitioner is to be enrolled in the pension scheme. When there is no consequential steps from the Pension Board, the writ petition was filed.

3. Today when the matter came up for consideration, Adv.M.Sasindran who appears for respondents 1 and 2 submitted that the Pension Board enrolled the petitioner in the scheme and requested the Society to pay the contribution and to submit the application. The counsel submitted that there is no response from the Bank. The counsel for the 3rd respondent submitted that the Bank is ready to pay the required contribution. In the light of the above facts, this writ petition can be disposed with following directions:

1. The 3rd respondent will pay the contribution and necessary application to the 1st respondent within two weeks from the date of receipt of a copy of this judgment.
2. The 1st respondent, after receipt of the contribution and necessary application, will pay the eligible pension to the petitioner within one month from the date of receipt of the application and the contribution from the Society.

With the above observations, this writ petition is disposed of.